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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH: CUTTACK**

Original Application No. 260/00096 of 2016
Cuttack, this the 19th day of February, 2016

**CORAM
HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)**

.....
Bijay Kumar Pradhan,
aged about 45 years,
S/o Late Kanhu Charan Pradhan,
Resident of At/PO- Oranda,
Via- Athagarh Bazar, PS- Gurudijhatia,
Dist- Cuttack, Odisha, PIN-754295.

...Applicant
(Advocates: M/s. C.P.Sahani, P.K.Samal, D.P.Mohapatra)

VERSUS

Union of India Represented through

1. Secretary-cum-Director General of Posts,
Dak Bhawan, Sansad Marg,
New Delhi-110116.
2. Chief Postmaster General,
Odisha Circle, At/PO-Bhubaneswar,
Dist- Khurda, Odisha-751001.
3. The Superintendent,
RMS 'K' Division,
Jharsuguda-768201.
4. Director Accounts (Postal),
Mahanadi Vihar, Cuttack-753004.

... Respondents
(Advocate: Mr. P.K.Mohanty)

.....

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. C.P.Sahani, Ld. Counsel for the Applicant, and Mr. P.K.Mohanty, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

[Signature]

2. This O.A. has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 praying for the following relief:

“i) Admit the Original Application.

ii) After hearing the counsels for the parties be further pleased to quash the Pay-slips at Annexure-A/4 and Annexure-A/7 and order at Annexure-A/5. And consequently, orders may be passed directing the Respondents to restore the reduced increment given with effect from 24.12.2010 and refund the amount recovered from the pay of the applicant with interest.

And/or

iii) To pass any other order.....”

3. Mr. Sahani, Ld. Counsel for the applicant, submitted that though the applicant ventilating his grievance made an exhaustive representation to Respondent No.2 on 01.02.2016 vide Annexure-A/8, the same is still pending consideration and till date he has not received any response from the said Respondent No.3 for which he has filed this O.A.

4. In view of the aforesaid fact that the representation of the applicant dated 01.02.2016 is stated to be pending, without going into the merit of the matter, I dispose of this O.A. with direction to the Respondent No.2 to dispose of the said representation, if the same is still pending, and pass a reasoned and speaking order within a period of two months. Though, I have not gone into the merit of the matter, all the points raised by the applicant in his representation are kept open for the Respondent No.2 to consider the same as per rules and regulations. I make it clear that if after such consideration the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken within a further period of three months to grant the said benefit to him. It is also made



clear that till 01.05.2016, no recovery shall be effected from the salary of applicant.

5. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.

6. On the prayer made by Mr. Sahani, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 2 by Speed Post for which he undertakes to file the postal requisites by 23.02.2016.

7. Free copy of this order be also given to Mr. P.K.Mohanty, Ld. ACGSC, subject to filing of his power.


(A.K.PATNAIK)
MEMBER(Judl.)

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